
Bajaj Capital Limited Vs Sunita Tak & 3 Ors

Revision Petition No. 392 Of 2017

Court: National Consumer Disputes Redressal Commission

Date of Decision: May 30, 2023

Acts Referred:

Code of Civil Procedure, 1908 " Section 151#Companies Act, 1956 " Section 58A(9),
433(e), 433(f), 434, 439#Consumer Protection Act, 1986 " Section 3#Contract Act, 1872 " Section 230

Hon'ble Judges: Sudip Ahluwalia, Presiding Member; Dr. Inder Jit Singh, Member

Bench: Division Bench

Advocate: Abhishek Puri, Surbhi Gupta, Sahil Grewal, Vijay Tak

Final Decision: Disposed Of

Judgement